

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE AT
CHENNAI

Under Sec 16(c) of the National Green Tribunal Act, 2010
Appeal No. 26 of 2024

M/s. Prakash Foods & Feeds Mills Private Ltd.,
Represented by its Managing Director
Dr.D.V.R. Prakash Rao,
S.F.N. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3 & 30/1B
Kancheepuram Taluk,
Kancheepuram District
Email: contact@prakashfeeds.com
Ph: 9884110000

...Appellant

-Vs-

- 1. The Tamil Nadu Pollution Control Board,**
Rep. by its Chairman,
No.76 Anna Salai, Guindy,
Chennai 600032.
- 2. The District Environment Engineer,**
Tamil Nadu Pollution Control Board,
Kanchipuram District 602105

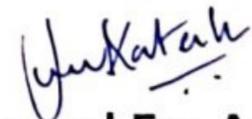
...Respondents

ADDITIONAL TYPED SET OF PAPERS FILED BY THE APPELLANT
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Certified that the above documents are true copies of their respective original.

Dated at Chennai on this 25th day of ~~July~~ October 2025.


Counsel For Appellant



TAMIL NADU POLLUTION CONTROL BOARD

Proceeding No. T6 / TNPCB / F.000579/2024/ OL / Directions / Water & Air/ 2025 -1,

Dated: 17.07.2025

Sub.: TNPCB – Industries – M/s. Prakash Foods and Feed Mills Private Ltd, S.F.No.30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District – Direction issued under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended – Issued – Regarding.

- Ref.:**
1. Proceeding No.F.0562SPR / OL / DEE / TNPCB /SPR /W&A / 2023 Dated: 12.04.2023.
 2. Proceeding No. TNPCB / T1 / F.000579 / Closure / Water & Air / 2023 Dated: 09.01.2024.
 3. Proceeding No. T1 / TNPCB / F.000579 / SPR / Temporary restoration of power supply / Water & Air / EB / 2019, Dated: 22.02.2024.
 4. Proceeding No.T1 / TNPCB / F.000579 / SPR / Temporary restoration of power supply / Water & Air / EB/ 2019, Dated: 29.02.2024.
 5. Proceeding No.: TNPCB / T1 / F.000579 / SPR / Suspension of closure / Water / 2024, dated: 18.04.2024.
 6. Hon'ble Appellate Authority Order dated : 26.03.2025 in Application 9/2024 and Appeal 12/2024.
 7. IR No. : F.0562 /DEE/TNPCB/SPR/OL/2025, dated 19.05.2025.

Whereas, vide reference 1st cited, Renewal Consent order valid up to 31.03.2029 was issued to the unit M/s. Prakash Foods And Feed Mills Private Ltd, S.F.No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District for the production of "Food Supplement for Cattle Feed and Poultry (2000 T/Month)" subject to comply with the conditions stated therein.

Whereas, vide reference 2nd cited, direction for closure and disconnection of power supply was issued to the unit under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 as amended & under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, as amended, for the reasons inter alia that the unit was causing odour nuisance and not complying with certain conditions stipulated in the consent order issued to it.

Whereas, vide reference 3rd cited, direction for temporary restoration of power supply was issued to the TANGEDCO under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 as amended & under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended for a period of seven days (i.e. up to 29.02..2024) for the reasons stated therein.

Whereas, vide reference 4th cited, direction for temporary restoration of power supply was again issued to the unit under Section 33 A of the Water (Prevention and

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

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Control of Pollution) Act, 1974 & under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 for a period of two weeks (i.e. up to 12.03.2024) for the reasons stated therein.

Whereas, vide reference 5th cited, direction for suspension of closure order and temporary restoration of power supply was issued to the unit under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 & under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 for a period of three months (i.e. up to 17.07.2024) for the reasons stated therein.

Whereas, vide reference 6th cited, the Hon'ble Appellate Authority has directed TNPCB as follows:

"Considering the compliance of all the directions issued by the respondent, this authority is inclined to set aside the closure order dated 9.1.2024. Since the power supply has been restored pursuant to the interim order, it will continue. However, we make it clear to the respondent-Board that if the hooter box is not functioning properly and the control mechanism is not provided to the satisfaction of the Authorities, it is open to them to take appropriate action.

The appeal stands allowed."

Whereas, the unit was inspected by the official of O/o DEE, TNPCB, Sriperumbudur on 17.04.2025, 05.05.2025 & 23.05.2025 and the following were observed,

1. The unit was under operation.
2. The unit has installed Dry settler, bio- filters with Activated carbon as a filter media and packed scrubber as air pollution control measures to the cooking zone and made suitable blower arrangements at raw material storage area.
3. The unit has provided the mist spray system all around the process building near the roof and in the raw material storage within the production shed and the mist spray system was under operation.
4. The unit has provided hooter box arrangement attached to mist spray storage tank, which raises alarm if the mist spray liquid reaches low level in the storage tank and the hooter box arrangement with alarm found to be in operable condition.
5. The unit has provided CCTV cameras to monitor the operation of mist spray pipelines and same is not connected with CAC of TNPCB.
6. The unit has stored the raw materials in the storage room.



TAMIL NADU POLLUTION CONTROL BOARD

Whereas, vide reference 7th cited, the DEE, TNPCB, Sriperumbudur has recommended to issue direction to the unit under the Water and Air Acts, to comply within three months time:

In the light of the said facts, it is decided to issue direction to the unit under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended for compliance.

Therefore in exercise of the powers conferred under Section 33A of the Water (Prevention and Control of Pollution) 1974 as amended and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 as amended, the following directions are hereby issued to the unit M/s. Prakash Foods And Feed Mills Private Ltd, S.F.No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, Keelambi Village, Kancheepuram Taluk, Kancheepuram District for strict compliance within THREE months time.

- 1) The unit shall strictly comply with the conditions stipulated in the Renewal of Consent Order (RCO) issued vide Proceedings No. F.0562SPR/OL/DEE/TNPCB/SPR/W&A/2023 dated 12.04.2023.
- 2) The unit shall install individual energy meters for all Air Pollution Control (APC) measures and odour control systems including mist spray system. The energy meter readings shall be recorded daily in a dedicated logbook to ensure continuous operation of the above said control measures.
- 3) The unit shall provide individual separate energy meters for the hooter box arrangement connected with alarm and shall ensure its continuous operation at all times.
- 4) The unit shall store the raw material as minimum as possible to minimize the odour nuisance and also maintain Log book registers for daily raw material storage .
- 5) The unit shall also ensure that the mist spray arrangements placed around the raw material storage area is in operation, even when the plant is not in operation.
- 6) The unit shall ensure that CCTV cameras installed for monitoring the mist spray pipelines and APC systems are functional at all times. The footage shall be immediately connected to the Care Air Centre (CAC) of the Tamil Nadu Pollution Control Board (TNPCB) without any further delay.
- 7) The unit shall operate and maintain the mist eliminator continuously during the production process.

- 8) The unit shall ensure that all APC systems including dust collectors with bag filters attached to pulverizers, acoustic enclosures with stacks attached to the DG set, and the boiler stack are operated and maintained efficiently and continuously to meet the Ambient Air Quality (AAQ) and emission standards prescribed by the Board.
- 9) All potential odour emission sources shall be properly enclosed, and effective exhaust systems shall be connected to the existing APC measures.
- 10) The unit shall ensure that sewage is disposed of only through the septic tank and soak pit arrangement provided on site.
- 11) The unit shall comply with the judgment passed by the Hon'ble NGT (SZ) in O.A. No. 131 of 2024.
- 12) Under no circumstances shall the unit discharge treated or untreated sewage/trade effluent outside the premises or into any nearby water bodies (eris).
- 13) The unit shall ensure that all non-hazardous solid waste is scientifically collected and disposed of for beneficial reuse, without allowing any accumulation.

Failure to comply with the said directions within the stipulated time, will lead to issue of further direction for closure and disconnection of power supply to the unit.

The receipt of this proceeding shall be acknowledged.

Sd/-xxxx
Chairperson

To

The Managing Director,
M/s. Prakash Foods and Feed Mills Private Ltd,
IIB, J.V.L. Tower, 117, N.M. Road, Aminjikarai,
Chennai District – 600 029.

Copy To

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chengalpattu.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Sriperumbudur – (is requested to ensure that the unit complies with the direction
& shall furnish the status of compliance of directions by the unit
during the east week of October 2025)
3. File copy.

Sd/-xxxx
18/02/2025
For Chairperson

N. Srinivasan
18/2/25



5 PRAKASH FOODS & FEED MILLS PRIVATE LTD.

Corporate Office : Prakash Towers, 3rd Floor, No. 1, Mettukuppam Main Road, Maduravoyal, Chennai - 600 095.
Phone : 044-2378 1501 / 2378 1502 / 2378 1503 Email : contact@prakashfeeds.com www.prakashfeeds.com

18/09/2025

To,

The Chairperson
Tamil Nadu Pollution Control Board
No:76, Mount Salai, Guindy
Chennai – 600032

Respected Madam,

We refer to your Proceeding No. T6/TNPCB/F.000579/2024/OL/Directions/Water & Air/2025-1 Dated 17.07.2025.

We wish to bring to your kind attention that the directions issued to our unit at Keelambi Village, Kancheepuram Taluk, Kancheepuram District have been complied and are strictly followed. The details are as below for your kind consideration.

1. We have installed individual energy meters for all Air Pollution Control measures and water control systems including mist spray system. Photographs are enclosed herewith for your kind perusal. The energy meter readings are recorded daily in a dedicated log book to ensure continuous operations.
2. We have provided individual separate energy meters for hooter box arrangement connected with alarm and shall ensure its continuous operation at all times.
3. We have reduced the raw material inventory and are maintaining at only required level. The stock book of raw materials is maintained on day to day basis for supervision any time.
4. The Mist spray arrangements in the raw material storage area are in operation always.



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5. The CCTV cameras are installed for monitoring the mist spray pipelines and APC system, they are functional at all the times. Since the factory is located in the remote area, the signals are very weak. We have installed CCTV cameras for monitoring all the activities with recording facilities for 30 days recording, but we are unable to connect the footage to the Care Air Centre of Tamil Nadu Pollution Control Board due to poor and highly fluctuating signals. Even mobile phones are also not getting proper signals. However the unit is open for inspection any time by the officials of TNPCB and can verify the recorded version.
6. We operate and maintain the mist eliminator continuously during the production process.
7. All the APC systems including dust collector, acoustic enclosures are attached to the DG set and the boiler stack are operated and maintained continuously to meet the Ambient Air Quality and emissions standards prescribed by the Board.
8. All potential odour emission sources are properly enclosed and effective exhaust systems are all connected to the existing APC measures.
9. The sewage is disposed only through septic tank and soak pit arrangements.
10. The unit has very small quantity of sewage /trade effluent since it is a dry process except for the blow down water from the boiler and the utilities. Hence the unit will not discharge any effluent outside the premises or into any nearby water bodies.
11. The unit shall not generate any solid waste except for the utilities which are disposed without any accumulation.



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Since we have complied and implemented all the directions vide the above, we request you to restore the normal working of the unit.

Thanking you,
Yours faithfully,

For Prakash Foods and Feed Mills Pvt Limited

Dr. D.V.R. Prakash Rao
Chairman & Managing Director

Copy to

1. The Joint Chief Environmental Engineer (Monitoring)
Tamil Nadu Pollution Control Board
Chengalpattu
2. The District Environmental Engineer
Tamil Nadu Pollution Control Board
Sriperumbudur



GPS Map Camera

Kancheepuram, Tamil Nadu, India 🇮🇳

Bengaluru Chennai Highway, Kancheepuram, Kancheepuram, Tamil Nadu 631551, India
Lat 12.873127, Long 79.663501
09/16/2025 11:38 AM GMT+05:30

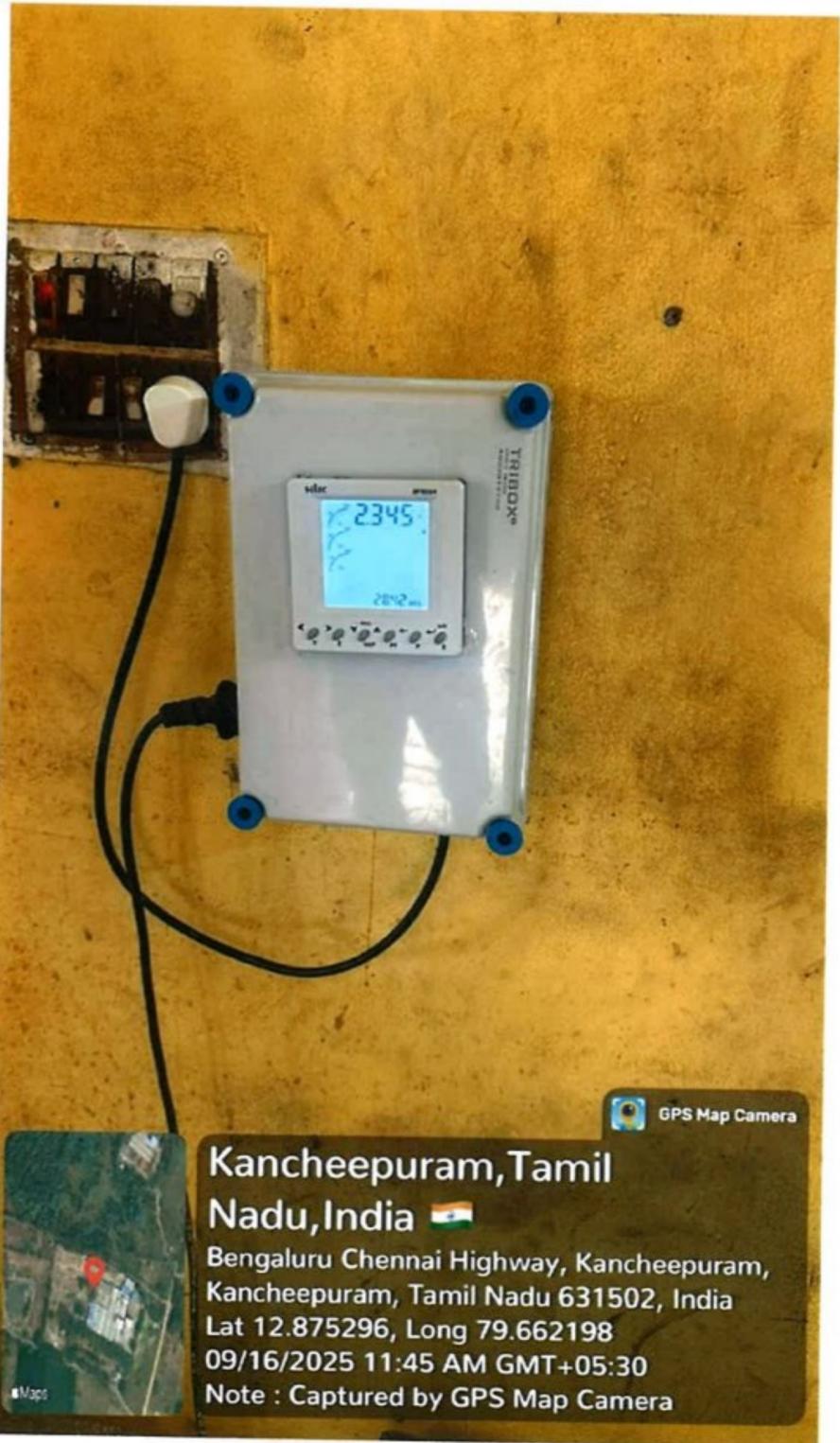
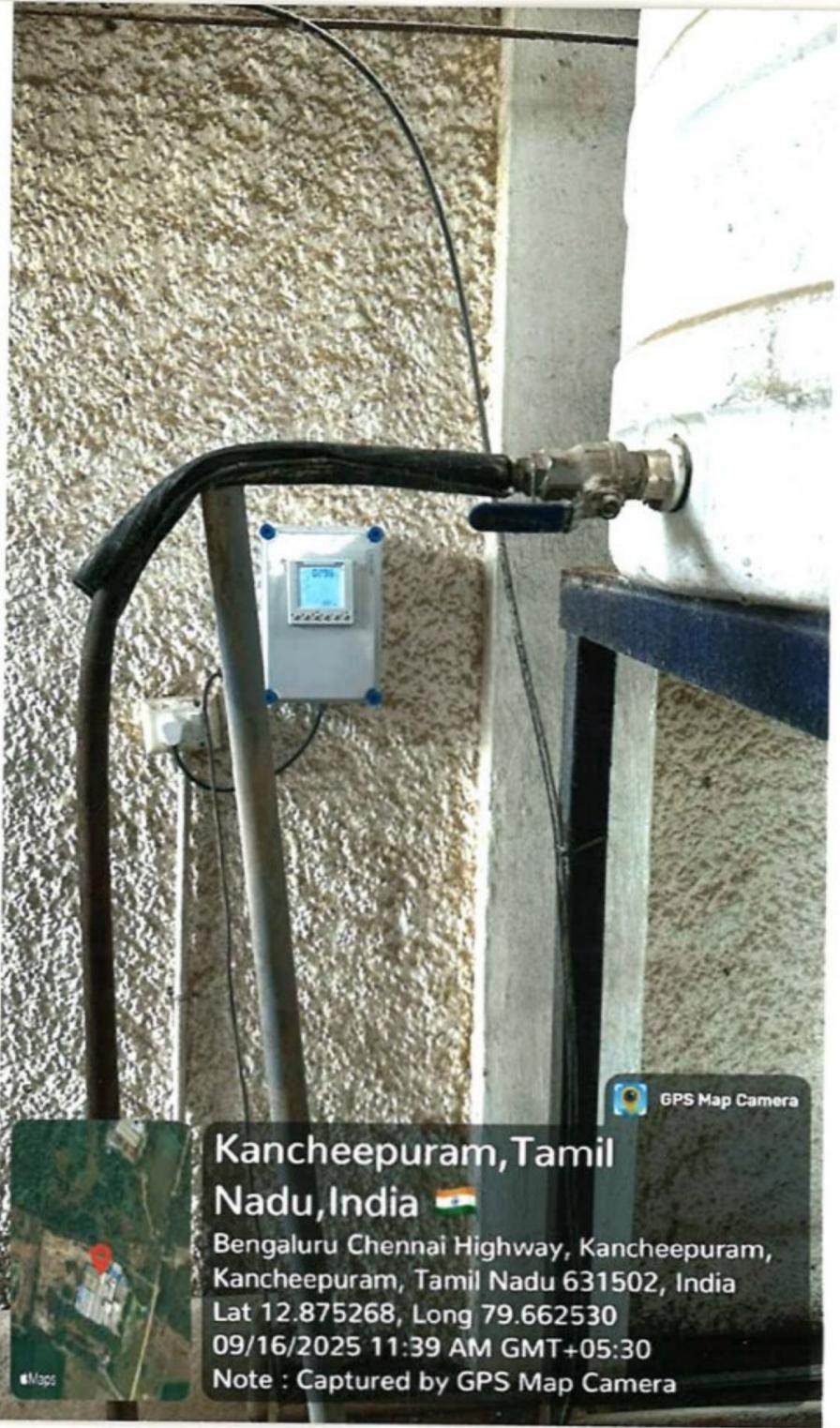


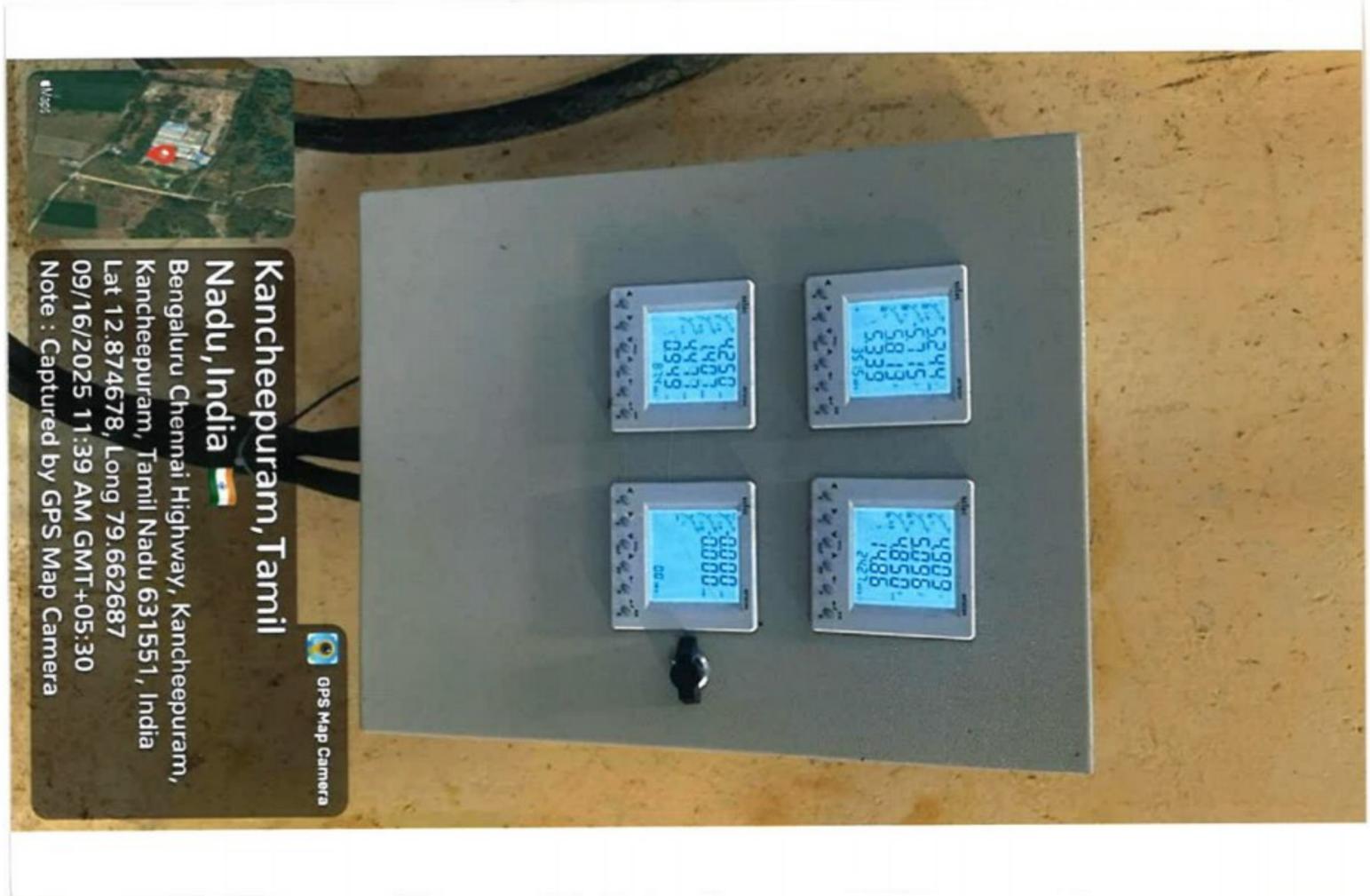
GPS Map Camera

Kancheepuram, Tamil Nadu, India 🇮🇳

Bengaluru Chennai Highway, Kancheepuram, Kancheepuram, Tamil Nadu 631551, India
Lat 12.873127, Long 79.663501
09/16/2025 11:38 AM GMT+05:30
Note : Captured by GPS Map Camera

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**BEFORE THE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE AT
CHENNAI
Under Sec 16(c) of the National
Green Tribunal Act, 2010**

Appeal No. 26 of 2024

M/s. Prakash Foods & Feeds Mills
Private Ltd.,
Represented by its Managing Director
Dr.D.V.R. Prakash Rao,
S.F.N. 30/2, 32/1, 1/1, 1/3, 30/1A,
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K a n c h e e p u r a m Taluk,
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..Appellant

-Vs-

1. The Chairman,
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Chennai 600032

...Respondent

ADDITIONAL TYPED SET

Counsel For Appellant